

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 261/MP/2022

- Subject** : Petition under section 79(1)(b) of the Electricity Act, 2003 read with Article 10 Case-1 Long Term Power Purchase Agreement dated 27.11.2013 alongwith Addendum dated 20.12.2013 seeking an in-principle approval of the ACE to be incurred on account of installation of De-No_x System necessitated by Change-in-Law event, i.e. Environment (Protection) Amendment Rules, 2015 dated 7.12.2015, Environment (Protection) Amendment Rules, 2018 dated 28.6.2018, Environment (Protection) Amendment Rules, 2020, Environment (Protection) Amendment Rules, 2021 issued by Ministry of Environment, Forest & Climate Change read with letter dated 1.10.2021 issued by Maharashtra Pollution Control Board
- Date of Hearing** : 20.4.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Dhariwal Infrastructure Limited (DIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) & 1 Other
- Parties present** : Ms. Divya Chaturvedi, Advocate, DIL
Ms. Srishti Rai, Advocate, DIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjana, Advocate, TANGEDCO
Shri Sakie Jakharia, Advocate, NPCL
Shri Alok Sharma, NPCL
Shri Abhishek Anand, NPCL

Record of Proceedings

Due to paucity of time, the Commission adjourned the matter.



2. The Petition shall be listed be listed on 13 6.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

